

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9922/2009

(Arising out of impugned final judgment and order dated 11/04/2008 in MFA No. 12422/2006 passed by the High Court Of Karnataka at Bangalore)

KARNATAKA NEERAVARI NIGAM LTD.

Petitioner(s)

VERSUS

SHIVAPUTRAPPA SHIDDAYYA MATHAPATI & ORS.

Respondent(s)

(office report for directions)

Date : 09/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
[IN CHAMBER]For Petitioner(s) Ms. Rhythma Kaul, Adv. for
Mr. Naveen R. Nath, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Six weeks' time is granted to the learned counsel for the petitioner for filing a proper application for appointment of guardian of minor legal representatives of deceased respondent No. 2(B).

(KALYANI GUPTA)
COURT MASTER(PARDEEP KUMAR)
AR-cum-PS